

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-801/ND/2020**

**IN THE MATTER OF:**

**M/s. CBRE South Asia Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Edifice Facility Management Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 11.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

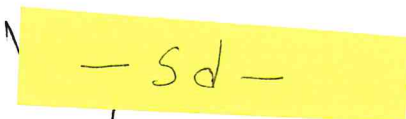
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Vaibhav Mishra, Advocate.**

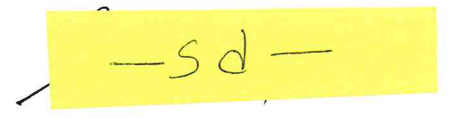
**For the Respondent/ Corporate-debtor :**

**ORDER**

The Learned Counsel for the Operational-creditor has submitted that they have served the notice on the Corporate-debtor. The Court Officer has also confirmed that notice has been served from the Registry to the Corporate-debtor, however once again notice may be sent to the Corporate-debtor denoting the fact that if he fails to appear on the next date of hearing he will be set ex-parte and the matter will be proceeded with. Matter is adjourned to 11.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)